12.05 hrs.

PAPERS LAID ON THE TABLE

[English]

Terrorist and Disruptive Activities (Prevention) Rules, 1986

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to lay on the Table a copy of the Terrorist and Disruptive Activities (Prevention) Rules, 1986 (Hindi and English versions) published in Notification No G.S.R. 1200 in Gazette of India dated the 13th November, 1986, under section 21 of the Terrorist and Disruptive Activities (Prevention) Act, 1985.

[Placed in Library, See No. LT-3423/86]

Environment (Protection) Rules, 1986

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): I beg to lay on the Table a copy of the Environment (Protection) Rules 1986 (Hindi and English versions) published in Notification No. S.O. 844 (E) in Gazette of India dated the 19th November, 1986 under section 26 of the Environment (Protection) Act, 1986.

[Placed in Library. See, No. LT-3424/86]

Notifications under Cantonment Act, 1984 and Statements for delay in laying these Notifications etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 281 of 'the Cantonment Act, 1984:
 - (i) The Subathu cantonment Board (Division into wards) Rules, 1985, published in Notification No. S.R.O. 42 in Gazette of India dated the 9th February, 1985.

 [Placed in Library. See No.

LT-3425/86]

- (ii) The Roorkee Cantoment (Division into wards) Rules 1986, published in Notification No. S.R.O. 75 in Gazette of India dated the 1st March, 1986.
 [Placed in Library. See No. LT-3426/86]
- (iii) The Badamibagh Cantonment (Division into Wards) Rules, 1986, published in Notification No S.R.O. 76 in Gazette of India dated the 1st March, 1986.

 [Placed ia Library. See No. LT-3427/86]
- (iv) The Jammu Cantonment (Division into Wards) Rules, 1986, published in Notification No. S.R.O. 77 in Gazette of India dated the 1st March, 1986.

 [Placed in Library. See No. LT-3428/86]
- (v) The Pachmarhi Cantonment (Division into Wards) Amendment Rules, 1986, published in Notification No. S.R.O 99 in Gazette of India dated the 8th March, 1986.

 [Placed in Library. See No. 3429/86]
- (vi) The Clement Town Cantonment (Division into Wards) Rules 1985, published in Notification No. S.R.O. 213 in Gazette of India dated the 28th September, 1985. [Placed in Library. See No. LT-3430/86]
- (vii) The Ranikhet Cantonment (Division into Wards) Rules 1985, published in Notification No. S.R.O. 228 in Gazette of India dated the 2nd November, 1985. [Placed in Library. See No. LT-3431/86]
- (viii) The Ahmedabad Cantonment (Division into Wards) Rules 1986, published in Notifica-

tion S.R.O. 229, in Gazette of India dated the 2nd November, 1985.

[Placed in Library. See No. LT-3432/86]

- Cantonment (ix) The Fatehgarh (Division into Wards) Rules 1986, published in Notifica. tion No. S.R.O. 336 in Gazette of India dated the 22nd November, 1986.
 - · [Placed in Library, See No. LT-3433/86]
- (2) Eight Statements (Hindi English versions) showing reasons for delay in laying the Notifications mentioned at (1) to (viii) of item (1) above.
 - ' [Placed in Library. See No. LT-**3433**/86]
- (3) A coyy of the Navy Leave (Amendment) Regulation, 1986 (Hindi and English versions) published in Notification No. S.R.O. 340 in Gazette of India dated the 22nd November 1986, undersection 185 of the Navy Act, 1957.

[Placed in Library. See No. LT-3434/86]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analysis, New Delhi for the year 1985-86 along with Accounts and Aduit Report thereon.
 - (ii) A statement (Hindi English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analysis, New Delhi, for the year 1985-86. [Placed in Library. See No. LT-3435/86]

Notifications under Central Excise Rules. 1944 and Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:
 - (1) G.S.R. 1215 published in Gazette of India dated the 20th November, 1986 together with an explanatory memorandum making certain amendment to Notification No. 225/86-CE dated the 3rd April, 1986 so as to indicate the correct classification of guar-gum in the Central Excise Tariff.
 - (ii) G.S.R. 1216 published in Gazette of India dated to 20th November, 1986 together with an explanatory memorandum fixing effective rates of excise duty for railway DCEMU coaches, passenger coaches and wagons.
 - (iii) G.S R. 1219 (E) published in Gazette of India dated the 21st November, 1986 together with an explanatory memorandum making certain amendments to Notification No. 122/86-CE dated the 1st March, 1986 so as to make certain changes in the of description certain ingredients specified therein. [Placed in Library. See No. LT-3436¹/₈₆]
- (2) A copy each of the following Notifications (Hindi and English versions) under section. 159 of the Customs Act, 1962:
 - (i) G.S.R. 1220 published in Gazette of India dated the 21st November, 1986 together with an explanatory memorandum.
 - (ii) G.S.R. 1221 published in Gazette of India dated the 21st November, 1986 together

with an explanatory memorandum.

[Placed in Library. See No. LT-3437/86]

Annual Reports and Reviews on the working of Regional Computer Centre, Chandigarh for 1985-86. Indian Institute of Geomagnetism, Bombay for 1985-86, Indian Institute of Tropical Meterology, Pune for 1985-86 etc.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRIK.R. NARAYANAN): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1985-86 along with Audited Accounts.
 - A statement (Hindi and (ii) English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1985-86. [Placed in Library. See No. LT-3138/86]
- (2) (i) A copy of the Annual Repoot (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1°85-86.

[Placed in Library. See No. LT-3439/86]

(3) (i) A copy of the Annual Report (Hindi and English

versions) of the Indian Institute of Tropical Metreorology. Pune, for the year 1985-86.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1985-86.

[Placed in Library. See No. LT-3440/86]

(4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1985-86 together with Auidt Report thereon.

[Placed in Library. See No. LT-3440/86]

- (5) (i) A copy of the Annual Report
 (Hindi and English versions)
 of the National Remote
 Sensing Agency, for the
 year 1985-86 along with
 Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, for the year 1985-86.

[Placed in Library. See No. LT-3441/86]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1984-85.
 - (ii) A copy of the Annual Accounts of the Council of Scientific and Industrial Research, New Delhi for the year 1984-85 together with Audit Report thereon.
 - (iii) A copy of the statement (Hindi and English versions) regarding Review by the Government on the working

of the Council of Scientific and Industrial Research, New Delhi, for the year 1984-85.

[Placed in Library. See No. LT-3.42/86.]

- (7) A copy of the following papers
 (Hindi and English versions) under
 sub-section (1) of the section
 619A of the Companies Act,
 1956:
 - (i) Statement regarding Review by the Government on the working of the Electionics Corporation of India Limited, Hyderabad, for the year 1985-86.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3443/86]

Review on the working of Hindustan Zinc Ltd. Udaipur for 1985-86 and Notifications under Mines and Minerals (Regulation and Development)

Act, 1957

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table:

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956.
 - (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1985-86.
 - (ii) Annual Report of the Hindustan Zinc Limited. Udaipur, for the year 1985-86

along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3444/86]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:
 - (i) The Mineral Concession (Amendment) Rules, published in Notification No. G.S.R. 888 in Gazette of India dated the 18th October, 1986.

[Placed in Library. See No. LT-3445/86]

(ii) S.O. 1880 published in Gazette of India dated the 10th May, 1986.

[Placed in Library. See No. LT-3446/86]

Reviews on the working of and Annual Reports of Bharat Dynamics Ltd., Hyderabad for 1895-86 and Hindustan Aeronautics Ltd. Bangalore for 1985-86

MINISTER OF THE STATE IN THE MINISTRY **PARLIAMENTRY AFFAIRS** (SHRIMATI SHEILA DIKSHIT): On behalf of Shri Shivraj beg. Patil. I to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:

- (1) (i) A statement regarding Review by the Government on the working of Bharat Dynamics Limited, Hyderabad, for the year 1985-86.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3447/86]

DECEMBER 3, 1986

- (2) (i) A statement regarding
 Review by the Government
 on the working of the
 Hindustan Aeronautics
 Limited, Bangalore, for the
 year 1985-86.
 - (ii) Annual Report of the Hindustan **Aerouautics** Limited. Bangalore. for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3448/86]

Annual Report and Review on the working of Society for Promotion of Wastelands Development, New Delhi for 1985-86, Annual Report of Padmaja Naidu Himalayan Zoological Park, Darjeeling for 1984-85, Review on the working of and Annual Report of Andamaa and Nicobar Islands Forest, and Plantation Development Corporation Ltd., Port Blair for 1985-86

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Promotion of Westelands Development, New Delhi, for the year 1985-86 along with Audited Accounts.
 - A copy of the Review (Hindi and English versions) by the Government On the working of the Society for of Wastelands Promotion Development, New Delhi. for the year 1985-86. [Placed in Library. See No. LT-3449 '86]
- (2) A copy of the Annual Report (Hindi and English versions) of Padmaja Naidu Himalayan Zoological Park, Darjeeling, for

- the year 1984-85 along with Audited Accounts.

 [Placed in Library. See No. L'C. 3450/86]
- (3) A copy each of the following papers (Hindr and English versions) under section 6.9A of the Companies Act, 1956:
 - (i) Review by the Government on the working of the Andaman and Nicobar Islands Forests and Plantation Development Corporation Limited, Port Blair, for the year 1985-86.
 - Annual the (ii) Report of Andaman and Nicobar Islands Forest **Plantation** and Corporation Development Limited. Port Blair, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3451/86]

Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1986, Annual Report and Review on the working of Indian Institute of Public Administration, New Delhi for 1985-86

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BRIEN SINGH ENGTI): I beg to lay on the Table:

(1) A copy of the Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice Chairman and Members) Rules-1986 (Hindi and English versions), published in Notification No. G.S R 1157 (E) in Gazette of India dated the 21st Octobe, 1986, under sub-section (1)

section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library. See No. LT-3452/86]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi for the year 1985-86. [Placed in Library. See No. LT-3453/86]

[English]

SHRI S. JAIPAL REDDY (Mahbubnagar): You allow the House to discuss it Sir...

MR. SPEAKER: I have already discussed it. Without something, I cannot allow a discussion. I cannot allow a thing which has no basis. This is my decision. That is all.

(Interruptions)

MR. SPEAKER: If you behave like this, I will ask you to withdraw from the House

(Interruptions)

MR. SPEAKER: All right, withdraw from the House.

(Interruptions)

MR. SPEAKER: Do not misbehave. I have told you that I will show you whatever I have got. If still you are not satisfied, I will again look into it. But this is not the way to behave. I am not going to be browbeaten like this. So simple it is.

(Interruptions)

MR. SPEAKER: I have had enough of it. Why are you doing it?

PROF. MADHU DANDAVATE (Rajapur): Let him have the benefit of whatever reply you have got.

MR SPEAKER: How many times have I to tell him that I will show him the reply? I am satisfied myself.

(Interruptions)

MR. SPEAKER: Mr. Saifuddin, I have satisfied myself and I have given my ruling. I keep it. I do not budge from my ruling.

(Interruptions)

MR. SPEAKER: It is all right. Do not try to browbeat me.

(Interruptions)

MR. SPEAKER: I have already told him. There is nothing. If there is anything, I will allow. No problem.

(Interruptions)

MR. SPEAKER: Mr. Saifuddin, if something goes against you unfounded I will not allow that too.

SHRI SAIFUDDIN CHOWDHARY (Katwa): If I am not wrong, I want a discussion on this. (Interruptions)

MR. SPEAKER: What is the discussion? There should be some facts about it.

(Interruptions)**

MR. SPEAKER: Not allowed. .

(Interruptions)**

MR. SPEAKER: Do not try to browbeat me like that. I do not like that.

(Interruptions)

MR. SPEAKER: I have given my ruling. And I can consider it if you like, Do not try to misbebave with me.

[Translation]

MR. SPEAKER: Please resume your beat. Why are you behaving like that.

[English]

I take care of myself. Do not override your rights. I am telling you Mr. Reddy that I have got all the honour and respect for you. But I do not want to be belaboured like that.

SHRIS, JAIPAL REDDY: I do not want Member's right to be carbed.

MR. SPEAKER: I have told you that this is my right and I have exercised my right And as long as I have that right, I will exercise it.

AN HON. MEMBER: You are in the Chair and you listen to us . . . (Interruptions)

MR. SPEAKER: Yes, I am here in this Chair. Do not try to object... (Interruptions) Sit down. That is all right. I have to adjudge according to what the rules are. And I have to use my discretion. That is all. If you do not want me, throw me away then. I do not want to sit here. This is the way they are behaving? Professor, you are the leader of this group and they are misbehaving. I cannot understand this.

PROF. MADHU DANDAVATE: I am suggesting to you that it the Minister has given anything, he should be that.

MR. SPEAKER: That is what I am telling.

PROF. MADHU DANDAVATE: That is all right. (Interruptions)

MR. SPEAKER: Why can you not take it like that?

(Interruptions)

MR. SPEAKER: Do not try to misbehave with me.

(Interruptions)

MR. SPEAKER: Look here, I must tell you something. Take it in your pocket and in your mind. I am not to shield anybody. I will shield only the truth. And I will guard the truth.

(Interruptions)

MR. SPEAKER. When I am speaking. you do not have the decency even to sit down. Please sit down. I want to say something. I will not shield anybody, whosoever he might be. I shall go by the facts. If there are facts, I will allow. I will satisfy your leader also. No problem on that. But do not try to misbehave with me. I do not want to be 'belaboured like that. I am your elected representative here and if you do not want me, throw me out. But do not misbehave with me like this.

(Interruptions)

MR. SPEAKER: Again you shouting. Professor, I am not going to take it lying down like that. I have told you M. Reddy that I will show you the reply. I never tried to shield that. There is no problem on that.

12.08 hrs.

COMMITTEE ON PRIVATE MEMBERS' **BILLS AND RESOLUTIONS**

[English]

Twenty-eighth Report

SHRI NAND LAL CHOUDHARY (Sagar): I beg to present the Twentyeighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

[English]

Thirty-sixth Report

PROF. MADHU DANDAVATE (Rajapur) : I beg to present the Thirty-Sixth